

(घ) आठवीं योजना के दौरान क्षेत्र-वार और श्रेणीवार क्षमता अभिवृद्धि लक्ष्य निम्नवत है:—

(आंकड़े मेगावाट में)

क्षेत्र	जलवि०	ताप विद्युत	(गैस)	न्यूक्लीय	जोड़
केन्द्रीय	1405.0	6635.0	(2166.0)	880	8921.0
राज्य	2223.7	7963.0	(777.0)	—	10186.7
निजी	168.0	1454.0	(454.0)	—	1622.0
जोड़	3796.7	16053.0	(3347.0)	880	20729.7

Loans to M.S. shoes by Allahabad Bank

936. SHRI DIPANKAR
MUKHERJEE:
SHRI NILOTPAL BASU:

Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the news-item in the Asian Age dated 17th June, 1955 regarding sanction of Rs. 200 million as bridge loan to M/s. M.S. Shoes Limited by Allahabad Bank;

(b) whether the above amount was sanctioned as alleged against an amount of Rs. 100 million approved by the Board.

(c) whether the loan has become sticky;

(d) if so, action taken by Government so far against the officials responsible; and

(e) if not, whether any rejoinder has been issued by the Bank or the Ministry?

THE MINISTER OF FINANCE
(SHRI MANMOHAN SINGH): (a) Yes, Sir.

(b) to (e) Reserve Bank of India (RBI) had called for explanation from Allahabad Bank regarding deficiencies/irregularities observed in the sanction and utilisation of bridge loans to M/s. MS Shoes East Ltd. The reply received from the bank is being processed by RBI and a decision regarding action against the bank if any, would be taken by RBI thereafter.

Incentives for Increasing the Market Share of Cotton Textiles

937. DR. MURLI MANOHAR
JOSHI:
SHRI TRILOKI NATH
CHATURVEDI:

Will the Minister of TEXTILES be pleased to state:

(a) whether Government are aware that cotton textiles are becoming fashionable and acceptable to the western markets and if so, what steps Government are taking to secure the market share for India;

(b) whether Government propose to give incentives to cotton growers and handloom weavers to increase the production; and

(c) if so, the details thereof and if not, what are the reasons therefor?

THE MINISTER OF TEXTILES
(SHRI G. VENKAT SWAMY): (a) Yes, Sir. Government have been taking a number of steps to increase exports of textiles, including cotton textiles, such as sponsoring Buyer-Seller Meets, participation in fairs in major markets, releasing advertisements in foreign trade magazines, product development and quality upgradation through appropriate training programmes.

(b) and (c) The cotton Corporation of India is giving incentives to cotton growers for producing certified seeds of 80% and above genetic purity under their arrangement of seed production

programme through the State Seed Corporations. As regards incentives for increasing handloom production, Government have been implementing schemes like Hank Yarn Price Subsidy Scheme and Mill-Gate Price Scheme for supply of hank yarn to weavers and extending excise-duty concessions on various types of yarn used in the handloom sector.

Agitation by Pilots of Indian Airlines

938. SHRI KRISHAN LAL SHARMA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether it is a fact that an agitation is going on among the Pilots of the Indian Airlines due to the hike in pay and allowances of Air Hostesses;

(b) whether it is also a fact that this has led to disruption of air traffic causing much inconvenience to the public;

(c) if so, number and dates when disruption of air-traffic took place due to one reason or other;

(d) whether Government propose to evolve a system to avoid disruption of air-traffic in future; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Indian Commercial Pilots' Association (ICPA) had issued a directive to its members on 5th June, 1995 not to fly with Cabin Crew who were drawing higher scale of pay than the Co-pilots on the plea that it would interfere with the chain of command on board the flight.

(b) and (c) During the period from 8.6.1995 to 26.6.1995, 48 flights were cancelled.

(d) and (e) Yes, Sir. To deal with such situations, Indian Airlines has prepared a

contingency plan to operate as many schedules as possible.

Enquiry Report in Bank of India Finance Limited

939. SHRI PRAGADA KOTAIAH:
DR. SHRIKANT
RAMCHANDRA JICHKAR:

Will the Minister of FINANCE be pleased to state:

(a) whether an enquiry into the systems and procedures of the Bank of India Finance limited, which lead to securities irregularities, has been completed by the Reserve Bank of India;

(b) if so, what are the findings of the enquiry report and who has been made responsible for the systems and procedures failure; and

(c) what action has been taken on the culprits?

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): (a) to (c) Reserve Bank of India (RBI) have reported that no specific enquiry has been conducted by them exclusively on systems and procedures followed in Bank of India Finance Ltd. (BOIFIN). The Special Officer appointed by the RBI to look into accountability of the top management of BOIFIN for the irregularities in securities transactions had brought out certain shortcomings in systems and procedures. These were taken up by RBI with Bank of India for corrective action.

Multinational Investment Guarantee Agreement

940. SHRI SURESH PACHOURI: Will the Minister of FINANCE be pleased to state:

(a) what are the salient features of Multilateral investment Guarantee Agreement (MIGA);

(b) Since India is signatory to the agreement, what are the benefits which will accrue to the country: